

14.10 hrs.

DISTURBED AREAS (SPECIAL COURTS) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI H. M. PATEL (Dhandhuka): I beg to move:

"That this House do further extend upto the first day of the last week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to provide for the speedy trial of certain offences in certain areas and for matters connected therewith."

MR. SPEAKER: The question is:

"That this House do further extend upto the first day of the last week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to provide for the speedy trial of certain offences in certain areas and for matters connected therewith."

The motion was adopted

14.11 hrs.

MATTER UNDER RULE 377

BORDER DISPUTE BETWEEN MAHARASHTRA AND KARNATAKA STATES

MR. SPEAKER: The next one will be moved after Lunch. Meanwhile, I allow Shri Dhamankar and Shri Nimbalkar...

SHRI JYOTIRMOY BOSU (Diamond Harbour): I wrote to you a letter, Sir. There was a cyclone; the ship is missing, the crew is missing. What happened to that letter, Sir, which I wrote to your goodness?

MR. SPEAKER: I am not expected to read those letters which reach 15 minutes before my coming to the House.

SHRI JYOTIRMOY BOSU: They were all given before 10^o O'Clock, as

directed by you. You have decided in the Business Advisory Committee that all notices should come before 10 O'Clock.

MR. SPEAKER: I have allowed one.

SHRI JYOTIRMOY BOSU: We want to get a statement from the Minister of Shipping because the whole ship is missing. (*Interruptions*)

SHRI DHAMANKAR (Bhiwandi): I would like to stress upon the Government, and especially the Prime Minister and the Home Minister, the urgency to solve the border dispute between Maharashtra and Karnataka, as mob-violence tendencies are flaring up in the border towns of both the States resulting in arson, looting and damage to private and public properties. This is evident from the recent violent incident at Belgaum and Kolhapur. Many Marathi-speaking people are staying in Karnataka practising their trade, industry, commerce, agriculture and other professions and they desire to do it peacefully there. Similarly, many more Kannada-speaking people are in Bombay, Poona and other cities and towns of Maharashtra and they too desire to continue their professions peacefully and add to the prosperity of that State. It seems from the Press reports that retaliating attitude is growing in the border areas, amongst the people in the border areas. If that is allowed to grow unchecked, it will not be in the interest of peace and prosperity of both the States, and both the Marathi-speaking people in Karnataka and the Kannada-speaking people in Maharashtra will feel insecure. Hence, I urge upon the Government and especially the Prime Minister to take urgent and speedy steps to solve the border dispute between the two States without any further delay.

SHRI NIMBALKAR (Kolhapur): Yesterday I was in Kolhapur where the riots started, and the situation there is alarming. It is urgent that this problem must be taken up expeditiously and solved in the interest of national integration and in the interest of the fact that it does not help our country when in this manner heat on both sides is generated. It is very necessary that we take quick action, and I would request the Prime Minister to tell us at least the method she is going to adopt in the resolution of this problem.

It is not a nice thing when in your constituency and even in the constituency nearabout you see people so vindictive and angry with one another even though they belong to the same country. We are supposed to be Indians first to whichever State we may belong. It is no good for this country that we do not solve our problems quickly. It is said that patience is a good nag, but he too will bolt. People's patience has been tried long enough and I think they deserve a better treatment.

PROF. MADHU DANDAVATE (Rajapur): Why do you not ask the Government to come forward with some statement on this issue?

MR. SPEAKER: You do not worry about it. When it comes, it will go to them.

14.16 hrs.

STATUTORY RESOLUTION RE. DISAPPROVAL OF THE CENTRAL EXCISES AND SALT (AMENDMENT) ORDINANCE, 1973 AND CENTRAL EXCISES AND SALT (SECOND AMENDMENT) BILL—contd.

MR. SPEAKER: Now, we take up further discussion on the resolution of Shri S. M. Banerjee disapproving the Central Excises and Salt (Amendment) Ordinance, 1973 (Ordinance No. 3 of 1973) promulgated by the President and 2nd November, 1973

and the Central Excises and Salt (Second Amendment) Bill.

SHRI S. M. BANERJEE (Kanpur): I have already moved.

MR. SPEAKER: You may continue after lunch.

Now we adjourn for lunch and re-assemble at 3.15 p.m.

14.17 hrs.

The Lok Sabha adjourned for Lunch till Fifteen Minutes past Fifteen of the Clock.

The Lok Sabha re-assembled after Lunch at Twenty Minutes past Fifteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair.]
DEMANDS FOR EXCESS GRANTS (GENERAL), 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): Mr. Deputy-Speaker, Sir, with your permission, I present a statement showing Demands for Excess Grants in respect of the Budget (General) for 1971-72.

15.20½ hrs.

STATUTORY RESOLUTION RE. DISAPPROVAL OF THE CENTRAL EXCISES AND SALT (AMENDMENT) ORDINANCE, 1973 AND CENTRAL EXCISES AND SALT (SECOND AMENDMENT) BILL—contd.

MR. DEPUTY SPEAKER: We now resume further discussion on the Statutory Resolution relating to the Central Excises and Salt (Amendment) Ordinance, 1973 (Ordinance No. 3 of 1973).

Shri Banerjee to continue his speech.

SHRI S. M. BANERJEE (Kanpur): Mr. Deputy-Speaker, Sir, I have already moved my Motion namely,

That this House disapproves of the Central Excises and Salt